

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 19

IA 119/2024 CA 224/2024

CA 95/2023 CA 25/2023

CA 120/2024 CA 220/2024

IN CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES: **UNION OF INDIA**

V/s

INFRASTRUCTURE LEASING AND

FINANCIAL SERVICES LTD. & ORS.

Sec. 241 and 242 of Companies Act 2013.

ORDER

1. Ld. Counsel Mr. Shwetaank Nigam is present for CMA. (Claim Management Agency), Adv. Drishti Das a/w Vinit Shah in CA 224/2024. Ld. Counsel Adv. Ashwin Hirulkar i/b Rahul Pandey IA 25/2023 Adv. Mr. Bhardwaj and Adv. Ashish pimple in CA 220/2024 and Adv. Abhishek Khare is present for applicant.
2. Ld. Counsel Adv. Drishti Das , Mr. Vinit Shah and Dppvanshi Jaswani in CA 120/2024 is present for respondent.

IA119/2024

3. Learned counsel for Respondent no. 1 appears and informs that copy of the reply has been served. Learned counsel for Respondent no. 2 appears and serves that they have come to know about this application from the NCLT website and it appears that their name is not correctly stated in the details of Respondent no. 2. In view of this, the applicant is directed to carry out the amendment to bring on record Respondent No. 2's particulars correctly and also serve Copy of amendment to all the respondents.
4. Registry may dispense with the reverification of the amendment application.
5. List this matter for further consideration on **07.08.2024**.

IA224/2024

1. Learned counsel for the IL& FS, the applicant seeks approval of this Tribunal of the proposal to initiate the striking off of Standard Chartered IL&FS Management (Singapore) Pte. Limited ("SCIMPL"), in accordance with the applicable laws of Singapore, and as has been approved by the New Board and Justice (Retd.) D.K. Jain. The Respondent Union of India is directed to file reply within four weeks.
2. List this matter for further consideration on **31.07.2024**

IA95/2023

1. Learned counsel for IL&FS seeks time as the rejoinder was served yesterday night.
2. List this matter for further consideration on **24.07.2024**.

IA25/2023

1. Learned counsel for applicant seeks time to argue the matter, however, states that pleadings are complete.

2. List this matter for further consideration on **24.07.2024**.

IA120/2024

1. None appears for the applicant on earlier two occasions also. In case, the Applicant fails to enter appearance and serve copy of this application to the Respondent, this application shall be dismissed on the next date of hearing for non-prosecution.
2. List this matter for further consideration on **24.07.2024**.

**Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)**

**Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Prajakta